

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR.

CRIMINAL APPLICATION (BA) NO. 228/2020

Bismilla Khan S/o Yakub Khan

-VERSUS-

State of Maharashtra

Office notes, Office Memoranda of
Coram, appearances, Court's orders
or directions and Registrar's orders.

Court's or Judge's Orders

Shri Asif Siddique, Advocate for applicant
Shri N. S. Rao, Additional Public Prosecutor for respondent.

CORAM : VINAY JOSHI, J.

DATE : APRIL 20, 2020.

Heard.

2. The applicant is seeking regular bail in connection with offence registered at Murtizzpur Police Station relating to offence punishable under Section 354-A of the Indian Penal Code and Section 12 of the POCSO Act. Applicant was arrested on 02.02.2020 and his regular bail was rejected by the Sessions Court on 02.03.2020. The applicant has applied for bail to this Court on 09.03.2020 on which notice was issued. On last date i.e. on 15.04.2020, the reply was not ready

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hence the matter was adjourned today with understanding to file reply, however the reply is not forthcoming but State is seeking time to file reply

3. In the situation, the applicant is seeking interim bail by contending that already for the period more than two months, he is jail and investigation is complete. I have gone through the copy of FIR from which it is evident that on 01.02.2020, accused uttered obscene words towards victim aged 15 years. Alleged offence is punishable upto three years of imprisonment. Having regard to the said fact and as accused has undergone the Police Custody, the following order:-

(I) Applicant be released on interim bail on executing P.R. Bond of Rs. 15,000/- with one surety in the like amount.

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(II) The Applicant shall attend concerned Police Station on every Monday in between 10.00 a.m. to 12.00 noon till final disposal of main application.

(III) The applicant shall not tamper with the prosecution evidence nor pressurize the victim or any other related witnesses in any manner.

(IV) Put this matter on 30.04.2020.

JUDGE

Gohane.